



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIYA BHAWAN, AKBAR ROAD, NEW DELHI / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Nov/202223/9

DATED: 22/12/2022

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Nov/202223/9 dated 22/12/2022 of Norms Committee - VI for the year 2022-23 was held on 22/12/2022 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Shaish Kumar, Technical Consultant	DGFT
2	Shri D.N. Mathur, Technical Consultant	DGFT
3	Shri Nand Lal, Technical Consultant	DGFT
4	Shri Naveen Kumar, DDG	MoFPI
5	Shri Krishna Murari, Technical Consultant	MoFPI
6	Shri Pradyumna Sahu, Deputy DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	PRYM FASHION (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00003919AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the import and export items are engineering items. Based on the comments of the Technical Authority, i.e., Tech.1, the Committee decided to transfer the case to NC-1. The case stands deferred to 19.01.2023.	

Case No.	2 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	PHALADA AGRO RESEARCH FOUNDATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00004299AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i) Detailed processed flowchart showing various stages of processing along with justification for the wastage claimed, if any; ii) The recipe cum mass balance sheet showing how bill of material (both imported and indigenous) changes over processing stages; iii) supporting documents like shipping bills, etc for arriving at IO norms The case stands deferred to 19.01.2023.	

Case No.	3 / NC/6/MEET/Nov/202223/9
Case Status	Case Approved
Party Name	YASHASWI FISH MEAL AND OIL COMPANY
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00004330AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and based on the decision taken on the similar case of the firm in M.No.05 dated 15.09.2022, the Committee decided to fix the norms under Para 4.06 of HBP of the present application with following technical inputs on the manufacturing process;

- i) The export item is unfit for human consumption.
- ii) Both the export and import items are in powder form.
- iii) No vitamins are added in the production process.

Export Item

Finished Fish Meal (Dried, Pulverised Sieved & Packed in powder form) (Unfit for human consumption)	6730.770 MT
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Import Item

Fish Meal (Unfinished)(Unfit for human consumption)	7000.000 MT
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The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2015-20 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	4 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	FRIGORIFICO ALLANA PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022

and Date	
HQ File Number	HQRNORM APPLY 00001644AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; (a) The process flow chart showing each stage of processing with justification for the wastage claimed, if any; (b) The recipe cum mass balance sheet showing how bill of materials (both, imported and indigenous) changes over processing stages; (c) any supporting documents like CoA, etc for arriving at IO norms. The case stands deferred to 19.01.2023.	

Case No.	5 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00001742AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.01.2023.	

Case No.	6 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00001743AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.01.2023.	

Case No.	7 / NC/6/MEET/Nov/202223/9										
Case Status	Case Approved										
Party Name	GREENLEAF ENTERPRISE										
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022										
HQ File Number	HQRNORM APPLY 00004172AM23										
RA File Number	NA										
Licence No and Date	NA										
Norms Committee Decision:											
NC considered the case as per agenda and decided to fix the norms under Para 4.06 of HBP 2015-20 allowing the following inputs;											
<table><tr><td>Export Item</td><td>Quantity allowed</td><td>Import Item</td><td>Quantity allowed</td></tr><tr><td>Processed Betal Nut (Supari) Powder</td><td>49.020 MT</td><td>Betal Nut (Supari) Whole</td><td>50.00 MT</td></tr></table>				Export Item	Quantity allowed	Import Item	Quantity allowed	Processed Betal Nut (Supari) Powder	49.020 MT	Betal Nut (Supari) Whole	50.00 MT
Export Item	Quantity allowed	Import Item	Quantity allowed								
Processed Betal Nut (Supari) Powder	49.020 MT	Betal Nut (Supari) Whole	50.00 MT								
The firm is allowed to import 50.00 MT of Betal Nut (Supari) Whole at the initial stage. After completion of 50% of export the firm may submit application for further enhancement of import quantity.											
The above fixation of adhoc norms is valid for present application under Para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.											
The grade, quality& origin of imported Betal Nut (Supari) Whole should match with the Processed Betal Nut (Supari) Powder exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.											
No Advance Authorisation should be issued on repeat basis based on the fixation of above											

mentioned adhoc norms.

RA may take subsequent consequential action accordingly.

Case No.	8 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00003075AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and based on the comments of the Technical Authority, i.e., Tech.2 decided to call the firm for PH for better understanding the manufacturing process, wastage generated at various stages etc. The case stands deferred to 19.01.2023.	

Case No.	9 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00003802AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.01.2023.	

Case No.	10 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00004188AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.01.2023.	

Case No.	11 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	PHALADA AGRO RESEARCH FOUNDATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00004552AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i) Detailed processed flowchart showing various stages of processing along with justification for the wastage claimed, if any; ii) The recipe cum mass balance sheet showing how bill of material (both imported and indigenous) changes over processing stages; iii) supporting documents like shipping bills, etc for arriving at IO norms The case stands deferred to 19.01.2023.	

Case No.	12 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00004209AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.01.2023.	

Case No.	13 / NC/6/MEET/Nov/202223/9		
Case Status	Case Approved		
Party Name	DRYTECH PROCESSES (INDIA) P LTD		
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022		
HQ File Number	HQRNORM APPLY 00004619AM23		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision: NC considered the case as per agenda and based on the decision taken on the similar case of the firm in M.No.02 dated 26.05.2022, the Committee decided to fix the norms of the present application under Para 4.06 of HBP, 2015-20, allowing the following inputs; Export Item <table border="1"> <tr> <td>Instant Fat filled Powder (Resultant Product should contain 1048.54 MTs of RBD Palmolein & 909.09 MTs of SMP)(Contain 35% of Palm Fat and 10% Protein)</td><td>3000.000 MT</td></tr> </table> Import Item		Instant Fat filled Powder (Resultant Product should contain 1048.54 MTs of RBD Palmolein & 909.09 MTs of SMP)(Contain 35% of Palm Fat and 10% Protein)	3000.000 MT
Instant Fat filled Powder (Resultant Product should contain 1048.54 MTs of RBD Palmolein & 909.09 MTs of SMP)(Contain 35% of Palm Fat and 10% Protein)	3000.000 MT		

Refined Bleached and Deodorized Palmolein (RBD Palmolein)	1080.000 MT
Skimmed Milk Powder	936.360 MT

The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	14 / NC/6/MEET/Nov/202223/9
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00004620AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and based on the decision taken on the similar case of the firm in M.No.02 dated 26.05.2022, the Committee decided to fix the norms of the present application under Para 4.06 of HBP, 2015-20, allowing the following inputs;

Export Item

Instant Fat filled Powder (Resultant Product should contain 1048.54 MTs of RBD Palmolein & 909.09 MTs of SMP)(Contain 35% of Palm Fat and 10% Protein)	3000.000 MT
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Import Item

Refined Bleached and Deodorized Palmolein (RBD Palmolein)	1080.000 MT
Skimmed Milk Powder	936.360 MT

The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above

mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	15 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	TAKASAGO INTERNATIONAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	018305000520AM15
RA File Number	042404000121 AM15
Licence No and Date	0410159168/07/08/2014
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.01.2023.	

Case No.	16 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM REVIW00112311AM22
RA File Number	082404000342 AM15
Licence No and Date	0810134063/16/12/2014
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.01.2023.	

Case No.	17 / NC/6/MEET/Nov/202223/9
Case Status	Case Rejected
Party Name	SAMI SPICES AND HERBS PVT. LTD.
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM REVIW00003566AM23
RA File Number	039504000347 AM18
Licence No and Date	0310814974/01/08/2017
Norms Committee Decision: NC considered the case as per agenda and noted the review application of the firm in which the firm has submitted for amendment of the description of the export item. The Committee observed that the justifications provided by the firm for amendment are improper and inadequate. The Committee therefore, rejected the review application and decided to maintain "Status Quo" of the decision taken in the M.No.08/85 dated 18.01.2018. RA may take subsequent consequential action accordingly.	

Case No.	18 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM REVIW00004322AM23
RA File Number	039504000040 AM19
Licence No and Date	0310820474/16/04/2018
Norms Committee Decision: NC considered the case as per agenda and noted that the firm has been issued DL of Technical Authority, i.e., MoFPI on 06.12.2022 to furnish following information. The reply of the firm is awaited. The Committee decided to send a reminder to the firm to expedite the reply. i) Net content of Spaghetti in each of export product. ii) Technical Character as well as composition of import and export items. The case stands deferred to 19.01.2023.	

Case No.	19 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	018305001015AM19
RA File Number	072404000122 AM19
Licence No and Date	0710113712/13/08/2018
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.01.2023.	

Case No.	20 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM REVIW00133006AM22
RA File Number	082404000096 AM20
Licence No and Date	0810145629/03/07/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.01.2023.	

Case No.	21 / NC/6/MEET/Nov/202223/9
Case Status	Case Rejected

Party Name	WESTWEY ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM REVIW00001285AM23
RA File Number	532404000008 AM20
Licence No and Date	5310020111/13/08/2019
Norms Committee Decision: NC considered the case as per agenda and noted the review application submitted by the firm for amendment of the norms fixed in M.No.24/85 dated 26.03.2020. The Committee observed that the justifications provided by the firm for amendment are improper and inadequate. The Committee therefore, decided to reject the review application and directed to maintain "Status Quo" of the decision taken in the M.No.24/85 dated 26.03.2020. RA may take subsequent consequential action accordingly.	

Case No.	22 / NC/6/MEET/Nov/202223/9		
Case Status	Case Approved		
Party Name	BOMBAY MASALA COMPANY PRIVATE LIMITED		
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022		
HQ File Number	HQRNORM REVIW00002275AM23		
RA File Number	039404000365 AM20		
Licence No and Date	0310831007/14/08/2019		
Norms Committee Decision: NC considered the case as per agenda and noted that against the decision of the Norms Committee rejecting the case, the firm had approached PRC for fixation of norms for the purpose of regularisation of the AA. PRC in M.No.05/AM23 dated 24.05.2022 observed that the firm has mentioned the name of the supporting manufacturer i.e., M/s Dhruhi Sterile in the AA at the time of issuance of license thus fulfilling the conditions required under Para 4.04 of FTP and Para 4.10(v) of HBP. PRC with due deliberation took a decision to refer the case to NC-6 division for review of the case. Based on the decision of PRC and the documentary evidence furnished by the firm and the information furnished by RA, Mumbai vide email dated 19.10.2022 stating that the name of the supporting manufacturer was mentioned at the time of issuance of AA, the Committee decided to ratify the norms of the AA allowing the following inputs; Export Item <table border="1"> <tr> <td>Dried Sliced Sterilized Ginger Asta Grade (Net content of import Product 95.24 MT</td><td>95.240MT</td></tr> </table>		Dried Sliced Sterilized Ginger Asta Grade (Net content of import Product 95.24 MT	95.240MT
Dried Sliced Sterilized Ginger Asta Grade (Net content of import Product 95.24 MT	95.240MT		

Import Item

Dried Split Ginger Asta Grade 1	95.716 MT
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Regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with, wherever applicable .

RA may take suitable consequential action accordingly.

Case No.	23 / NC/6/MEET/Nov/202223/9
Case Status	Case Approved
Party Name	STONEMEN CRAFTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM REVIW00004415AM23
RA File Number	062404000047 AM20
Licence No and Date	0610039300/27/09/2019

Norms Committee Decision:

Export Item

Artistic Handicrafts Table Lamp Base made with combination of stone with lighting accessories with LED bulb	10000.000 Number
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Import Item

LED BULB of relevant specification & type	Net to Net basis with accountability in export product.
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RA may take subsequent consequential action accordingly.

Case No.	24 / NC/6/MEET/Nov/202223/9
Case Status	Case Approved
Party Name	R K Products
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	018305000557AM20
RA File Number	062404000072 AM20
Licence No and	0610039372/19/12/2019

Date			
Norms Committee Decision:			
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.(NL), allowing the following inputs;			
Export Item			
	S.No.		Export Item
	1.	Processed Agar Wood Chips (Odoriferous proportions used for deodorizing Room)	Quantity Allowed 11269.000 Kg
	2.	Agar Wood Oil (Processed)	80.500 Kg
Import Item			
	Aquillaria Crassna (Agar Wood Chips)		12000.000 Kg
RA may take subsequent consequential action accordingly.			

Case No.	25 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	TAKASAGO INTERNATIONAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	018305000575AM20
RA File Number	042404000143 AM20
Licence No and Date	0410166389/24/12/2019
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 19.01.2023.	

Case No.	26 / NC/6/MEET/Nov/202223/9
Case Status	Case Approved

Party Name	ADANI FOOD PRODUCTS PVT LTD	
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022	
HQ File Number	HQRNORM REVIW00004476AM23	
RA File Number	242404000051 AM20	
Licence No and Date	2410042982/17/01/2020	
Norms Committee Decision:		
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;		
Export Item		
Kalounji Ground/Split/ETO Sterilized (EOP 90 days)		99.010 MT
Import Item		
Kalounji Seeds Whole		99.505 MT
All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable		
RA may take subsequent consequential action accordingly.		

Case No.	27 / NC/6/MEET/Nov/202223/9	
Case Status	Case Approved	
Party Name	ADANI FOOD PRODUCTS PVT LTD	
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022	
HQ File Number	HQRNORM REVIW00004482AM23	
RA File Number	242404000050 AM20	
Licence No and Date	2410042983/17/01/2020	
Norms Committee Decision:		
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;		
Export Item		
Dried Ginger Shredded/Ground/ETO Sterilized (EOP 90 days)		49.505 MT
Import Item		
Dried Ginger Whole		49.752 MT

All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable
RA may take subsequent consequential action accordingly.

Case No.	28 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM REVIW00004321AM23
RA File Number	039504000142 AM21
Licence No and Date	0310836691/16/06/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the review application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.01.2023.	

Case No.	29 / NC/6/MEET/Nov/202223/9
Case Status	Case Rejected
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00045654AM21
RA File Number	07AA04006080 AM21
Licence No and Date	0711000128/23/12/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.05.2022 followed by reminders on 12.08.2022, 27.08.2022, 11.09.2022 and 26.09.2022 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.	

RA may take suitable consequential action accordingly.

Case No.	30 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00046763AM21
RA File Number	07AA04006081 AM21
Licence No and Date	0711000158/24/12/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 12.08.2022 followed by reminders on 27.08.2022 , 11.09.2022, 26.09.2022 and 20.10.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 19.01.2023.	

Case No.	31 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	TAKASAGO INTERNATIONAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00100145AM21
RA File Number	04AA04007905 AM21
Licence No and Date	0411000480/09/03/2021
Norms Committee Decision: NC considered the case as per agenda and decided to forward the application of the firm to Technical Authority, i.e., Tech.1, for examination and furnishing comments. The case stands deferred to 19.01.2023.	

Case No.	32 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00222071AM22
RA File Number	30AA04020540 AM22
Licence No and Date	3011001264/22/10/2021
Norms Committee Decision: NC considered the case as per agenda and based on the comments of the Technical Authority, i.e., MoFPI decided to give PH to the firm for better understanding the manufacturing process, wastage generated at each stage, etc. The case stands deferred to 19.01.2023.	

Case No.	33 / NC/6/MEET/Nov/202223/9
Case Status	Case Rejected
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00255474AM22
RA File Number	07AA04039317 AM22
Licence No and Date	0711002392/17/11/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.05.2022 followed by reminders on 01.06.2022, 12.08.2022, 27.08.2022, 11.09.2022 and 26.09.2022 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	34 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred

Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM REVIW00004333AM23
RA File Number	31AX04000029 AM22
Licence No and Date	3111000859/05/01/2022
Norms Committee Decision: NC considered the case as per agenda and based on the comments of technical authority, i.e., Tech.1 decided to transfer the case to NC-1 for further examination. The case stands deferred to 19.01.2023.	

Case No.	35 / NC/6/MEET/Nov/202223/9
Case Status	Case Withdrawn
Party Name	SUKASO CERACOLORS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM REVIW00002354AM23
RA File Number	09AX04000094 AM22
Licence No and Date	0911002590/01/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm vide application dated 07.11.2022 has requested for withdrawal of the review application. The Committee decided to withdraw the application from the agenda of the meeting.	

Case No.	36 / NC/6/MEET/Nov/202223/9
Case Status	Case Approved
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00374636AM22
RA File Number	06AX04000122 AM22
Licence No and Date	0611001172/03/03/2022
Norms Committee Decision:	

NC considered the case as per agenda and decided to fix the norms of the AA allowing following inputs;

S.No.		Export Item	Quantity	Import Item	Quantity
1	Tulsi Hibiscus Herbal Tea (Containing 58.83 Kg Organic Phalsa Berry Flavour)	960.000 Kg	Organic Phalsa Berry Flavour	Net to Net as per content in export product or 5% of FOB, whichever is less.	
2	Tulsi Ashwagandha Herba Tea (Containing 205.89 Kg Indian Fruit Flavours)	2573.000 Kg	Indian Fruit Flavours	Net to Net as per content in export product or 5% of FOB, whichever is less.	
3	Tusi Raspberry Peach Herbal Tea (Containing 58.83 Kg Raspberry Flavour and 44.12 Kg Peach Flavour)	1717.000 Kg	Raspberry Flavour	Net to Net as per content in export product or 5% of FOB, whichever is less.	
4			Peach Flavour	Net to Net as per content in export product or 5% of FOB, whichever is less.	

RA may take suitable consequential action accordingly.

Case No.	37 / NC/6/MEET/Nov/202223/9
Case Status	Case Approved
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00398268AM22
RA File Number	06AX04000139 AM22
Licence No and	0611001228/23/03/2022

Date

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA allowing following inputs;

S.No.	Export Item	Quantity	Import Item	Quantity
1	Tulsi Hibiscus Herbal Tea (Containing 58.83 Kg Organic Phalsa Berry Flavour)	960.000 Kg	Organic Phalsa Berry Flavour	Net to Net as per content in export product or 5% of FOB, whichever is less.
2	Tulsi Ashwagandha Herba Tea (Containing 205.89 Kg Indian Fruit Flavours)	2573.000 Kg	Indian Fruit Flavours	Net to Net as per content in export product or 5% of FOB, whichever is less.
3	Tusi Raspberry Peach Herbal Tea (Containing 58.83 Kg Raspberry Flavour and 44.12 Kg Peach Flavour)	1717.000 Kg	Raspberry Flavour	Net to Net as per content in export product or 5% of FOB, whichever is less.
4			Peach Flavour	Net to Net as per content in export product or 5% of FOB, whichever is less.

RA may take suitable consequential action accordingly.

Case No.	38 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00000035AM23
RA File Number	07AX04000559 AM22
Licence No and Date	0711003583/01/04/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm was issued DL on 12.08.2022 followed by reminders on 27.08.2022 , 11.09.2022, 26.09.2022 and 20.10.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 19.01.2023.

Case No.	39 / NC/6/MEET/Nov/202223/9
Case Status	Case Approved
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00000082AM23
RA File Number	06AX04000001 AM23
Licence No and Date	0611001268/05/04/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA allowing following inputs;

S.No.	Export Item	Quantity	Import Item	Quantity
1	Tulsi Hibiscus Herbal Tea (Containing 88.24 Kg Organic Phalsa Berry Flavour)	1440.000 Kg	Organic Phalsa Berry Flavour	Net to Net as per content in export product or 5% of FOB, whichever is less.
2	Tulsi Ashwagandha Herba Tea (Containing 411.77 Kg Indian Fruit Flavours)	5146.000 Kg	Indian Fruit Flavours	Net to Net as per content in export product or 5% of FOB, whichever is less.
3	Tusi Raspberry Peach Herbal Tea (Containing 58.83 Kg Raspberry Flavour and 44.12 Kg Peach Flavour)	1800.000 Kg	Raspberry Flavour	Net to Net as per content in export product or 5% of FOB, whichever is less.
4			Peach Flavour	Net to Net as per content in export product or 5% of

				FOB, whichever is less.
RA may take suitable consequential action accordingly.				

Case No.	40 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00000131AM23
RA File Number	07AX04000557 AM22
Licence No and Date	0711003652/08/04/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 12.08.2022 followed by reminders on 27.08.2022 , 11.09.2022, 26.09.2022 and 20.10.2022 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm.	
The case stands deferred to 19.01.2023.	

Case No.	41 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	SAMURAI TRADEX
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00000317AM23
RA File Number	13AX04000019 AM23
Licence No and Date	1311001164/19/04/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;	
"Quantity of By-products generated and value realised from it".	
The case stands deferred to 19.01.2023.	

Case No.	42 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	SAMURAI TRADEX
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00000318AM23
RA File Number	13AX04000018 AM23
Licence No and Date	1311001165/19/04/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; " Quantity of By-products generated and the value realised from it" The case stands deferred to 19.01.2023.	

Case No.	43 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	SAMURAI TRADEX
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00000319AM23
RA File Number	13AX04000020 AM23
Licence No and Date	1311001166/19/04/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; " Quantity of By-products generated and the value realised from it" The case stands deferred to 19.01.2023.	

Case No.	44 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	SAMURAI TRADEX
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00000448AM23
RA File Number	13AX04000029 AM23
Licence No and Date	1311001179/27/04/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; " Quantity of By-products generated and the value realised from it" The case stands deferred to 19.01.2023.	

Case No.	45 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	SAMURAI TRADEX
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00000449AM23
RA File Number	13AX04000030 AM23
Licence No and Date	1311001180/27/04/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; " Quantity of By-products generated and the value realised from it" The case stands deferred to 19.01.2023.	

Case No.	46 / NC/6/MEET/Nov/202223/9
Case Status	Case Withdrawn
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022

HQ File Number	HQRNORM APPLY 00001831AM23
RA File Number	04AX04000265 AM23
Licence No and Date	0411003601/04/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm vide application dated 02.12.2022 has stated that they have surrendered the license to RA, Chennai. The Committee decided to withdraw the application from the agenda of the meeting. The case stands deferred to 19.01.2023.	

Case No.	47 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	ALLKOSHYS ALLSPICES
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00002080AM23
RA File Number	10AX04000114 AM23
Licence No and Date	1011001268/15/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.01.2023.	

Case No.	48 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00002270AM23
RA File Number	03AX04002413 AM23
Licence No and Date	0311016616/26/07/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 19.01.2023.

Case No.	49 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00002289AM23
RA File Number	07AX04000483 AM23
Licence No and Date	0711004774/27/07/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 19.01.2023.	

Case No.	50 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00002290AM23
RA File Number	07AX04000512 AM23
Licence No and Date	0711004775/27/07/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 19.01.2023.

Case No.	51 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00002291AM23
RA File Number	07AX04000511 AM23
Licence No and Date	0711004776/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.01.2023.	

Case No.	52 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00002295AM23
RA File Number	07AX04000513 AM23
Licence No and Date	0711004785/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.01.2023.	

Case No.	53 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	NEWLY WEDS FOODS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00002492AM23
RA File Number	05AX04001197 AM23
Licence No and Date	0511014123/05/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.01.2023.	

Case No.	54 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	SYNERGY EARTH RESOURCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM REVIW00004228AM23
RA File Number	03AX04002996 AM23
Licence No and Date	0311017641/05/09/2022
Norms Committee Decision: NC considered the case as per agenda and based on the comments of the Technical Authority, i.e., Tech.2, decided to call the firm for PH to better understanding the manufacturing process, wastage generated at each stage etc. The case stands deferred to 19.01.2023.	

Case No.	55 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	INSTANTLY YOURS INC

Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00003377AM23
RA File Number	52AX04001650 AM23
Licence No and Date	5211003322/26/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.01.2023.	

Case No.	56 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00003453AM23
RA File Number	07AX04000685 AM23
Licence No and Date	0711005369/29/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.01.2023.	

Case No.	57 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	CRAFTSMITH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00003473AM23
RA File Number	05AX04001587 AM23
Licence No and Date	0511015084/30/09/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 19.01.2023.

Case No.	58 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00003484AM23
RA File Number	05AX04001789 AM23
Licence No and Date	0511015090/30/09/2022

Norms Committee Decision:

NC considered the case as per agenda and based on the comments of the Technical Authority, i.e., MoFPI decided to call the firm for PH for better understanding manufacturing process, wastage generated at each stages, etc.

The case stands deferred to 19.01.2023.

Case No.	59 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	SYNERGY EARTH RESOURCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM REVIW00004229AM23
RA File Number	03AX04003457 AM23
Licence No and Date	0311018414/07/10/2022

Norms Committee Decision:

NC considered the case as per agenda and based on the comments of the Technical Authority, i.e., Tech.2 decided to call the firm for PH for better understanding manufacturing process, wastage generated at each stages, etc.

The case stands deferred to 19.01.2023.

Case No.	60 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00003667AM23
RA File Number	05AX04001999 AM23
Licence No and Date	0511015269/12/10/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i) Detailed process flowchart showing various stages of processing along with justification for the wastage claimed, if any; ii) The recipe cum mass balance sheet showing how bill of material (both imported and indigenous) changes over processing stages; iii) Supporting documents like shipping bills, etc. for arriving at IO norms. The case stands deferred to 19.01.2023.	

Case No.	61 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00003668AM23
RA File Number	05AX04001997 AM23
Licence No and Date	0511015271/12/10/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;	

- i) Detailed process flowchart showing various stages of processing along with justification for the wastage claimed, if any;
- ii) The recipe cum mass balance sheet showing how bill of material (both imported and indigenous) changes over processing stages;
- iii) Supporting documents like shipping bills, etc. for arriving at IO norms.

The case stands deferred to 19.01.2023.

Case No.	62 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	HAVELLS INDIA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00003719AM23
RA File Number	05AX04002015 AM23
Licence No and Date	0511015313/14/10/2022
Norms Committee Decision: NC considered the case as per agenda and based on the comments of the Technical Authority, i.e., Tech.1 decided to call the firm for PH with samples of import and export items for better understanding manufacturing process, wastage generated at each stages, source of import etc. The case stands deferred to 19.01.2023.	

Case No.	63 / NC/6/MEET/Nov/202223/9
Case Status	Case Approved
Party Name	MARICO LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00003904AM23
RA File Number	03AX04002975 AM23
Licence No and Date	0311018803/23/10/2022
Norms Committee Decision: NC considered the case as per agenda and based on the decision taken on the similar case of the	

firm in M.No.02 dated 15.07.2021, decided to fix the norms of the AA , allowing the following inputs;

Export Item

Packaged Oats (Saffola Oats)	200000.000 Kg
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Import Item

Oats	201000.000 Kg
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RA may take subsequent consequential action accordingly.

Case No.	64 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	HAVELLS INDIA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00003911AM23
RA File Number	05AX04002126 AM23
Licence No and Date	0511015475/25/10/2022

Norms Committee Decision:

NC considered the case as per agenda and based on the comments of the Technical Authority, i.e., Tech.1 decided to call the firm for PH with samples of import and export items for better understanding manufacturing process, wastage generated at each stages, source of import etc.

The case stands deferred to 19.01.2023.

Case No.	65 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	HAVELLS INDIA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00003947AM23
RA File Number	05AX04002127 AM23
Licence No and Date	0511015502/28/10/2022
Norms Committee Decision:	

NC considered the case as per agenda and based on the comments of the Technical Authority, i.e., Tech.1 decided to call the firm for PH with samples of import and export items for better understanding manufacturing process, wastage generated at each stages, source of import etc.

The case stands deferred to 19.01.2023.

Case No.	66 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00004028AM23
RA File Number	05AX04002193 AM23
Licence No and Date	0511015579/02/11/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech(NL);	
i) Calculation for requirement of emulsion polymer isocyanates adhesive and hardener for the manufacture of export items.	
ii) Justification for the high percentage (19.7%) value wise) of requirement of import items & hardener to total FOB value of export.	
The case stands deferred to 19.01.2023.	

Case No.	67 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00004097AM23
RA File Number	03AX04003899 AM23
Licence No and Date	0311019046/07/11/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	68 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00004298AM23
RA File Number	05AX04002071 AM23
Licence No and Date	0511015779/11/11/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	69 / NC/6/MEET/Nov/202223/9
Case Status	Case Approved
Party Name	STARLON NATURALS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00004340AM23
RA File Number	02AX04000457 AM23
Licence No and Date	0211003321/14/11/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”.	
The grade, quality& origin of imported tea should match with the tea exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.	

RA may take suitable consequential action accordingly.

Case No.	70 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	SYNERGY EARTH RESOURCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00004377AM23
RA File Number	03AX04004050 AM23
Licence No and Date	0311019220/15/11/2022
Norms Committee Decision: NC considered the case as per agenda and based on the comments of the Technical Authority, i.e., Tech.2 decided to call the firm for PH for better understanding manufacturing process, wastage generated at each stages, source of import etc. The case stands deferred to 19.01.2023.	

Case No.	71 / NC/6/MEET/Nov/202223/9
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 9 and 22/12/2022
HQ File Number	HQRNORM APPLY 00004420AM23
RA File Number	04AX04000661 AM23
Licence No and Date	0411004473/17/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 19.01.2023.	

MINUTES OF MANUAL AGENDA OF NC-VI MEETING NO. 09 DATED 22.12.2022

Case No. M-25	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: NC/6/MEET/DEC/202223/9, DATED 22/12/2022	Status: Deferred
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M25	HQ File : 01/85/171/00011/AM20/ DES.VI	RLA File :	Lic.No/Ecom No.	Deferred Date: 19.01.2023
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Subject Request of M/s Adani Wilmar Ltd. for Modification of SION E-124 for export item Refined Sunflower Oil (Edible Grade).

DECISION: NC considered the case as per agenda and noted that the application of the firm is for modification of SION E-124 for export item Refined Sunflower Oil (Edible Grade). The Committee noted the comments furnished by all stake holders and decided to collect information from DGFT database regarding usage of E-124 by other firms & understand the impact of change across industry.

The case stands deferred to 19.01.2023.

Case No. M-26	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: NC/6/MEET/DEC/202223/9, DATED 22/12/2022	Status: Deferred
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M26	HQ File : 01/85/171/00008/AM20/ DES.VI	RLA File :	Lic.No/Ecom No.	Deferred Date: 19.01.2023
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Subject Request of M/s Adani Wilmar Ltd. for Modification of SION E-121 for export item Refined Soyabean Oil (edible grade).

DECISION: NC considered the case as per agenda and noted that the application of the firm is for modification of SION E-121 for export item Refined Soyabean Oil (Edible Grade). The Committee noted the comments furnished by all stake holders and decided to collect information from DGFT database regarding usage of E-121 by other firms & understand the impact of change across industry.

The case stands deferred to 19.01.2023.

Case No. M-27

Party Name: M/s
AVT Natural
Products Ltd.

Meet No/Date:
NC/6/MEET/DEC/202223/9,
DATED 22/12/2022

Status:
Deferred

M27 HQ File :
01/85/171/00036/AM22/DES.VI

RLA File :

Lic.No/Ecom No. and date Deferred

Date:
19.01.2023

Subject: Fixation Of SION For EOU For Export Of Marigold Oleoresin against import of marigold seeds by M/S AVT Natural Products Ltd.

DECISION: NC considered the case as per agenda and heard the representative of the firm attended PH. The Committee requested the representative to furnish following information/documents for further examination of the case;

- i. Production/consumption data for the last 3 years duly certified by the statutory CA.
- ii. CoA from the buyers.
- iii. Certificate from CA certifying the use of seeds till production of flower.
- iv. Bill of Entry
- v. Plant Quarantine permission.
- vi. The firm should give an undertaking that starting from the imported seeds till production of Oleoresin, nothing is sold in the Domestic Market.

The case stands deferred to 19.01.2023.

Case No. M-28

Party Name: M/s
AVT Natural
Products Ltd.

Meet No/Date:
NC/6/MEET/DEC/202223/9,
DATED 22/12/2022

Status:
Deferred

M28 HQ File :
01/85/171/00037/AM22/DES.VI

RLA File :

Lic.No/Ecom No. and date Deferred

Date:
19.01.2023

Subject: Fixation Of SION For EOU For Export Of Marigold Zeaxanthin Oleoresin against import of marigold zeaxanthin seeds by M/S AVT Natural Products Ltd.

DECISION: NC considered the case as per agenda and heard the representative of the firm attended PH. The Committee requested the representative to furnish following information/documents for further examination of the case;

- i. Production/consumption data for the last 3 years duly certified by the statutory CA.
- ii. CoA from the buyers.
- iii. Certificate from CA certifying the use of seeds till production of flower.
- iv. Bill of Entry
- v. Plant Quarantine permission.
- vi. The firm should give an undertaking that starting from the imported seeds till production of Oleoresin, nothing is sold in the Domestic Market.

The case stands deferred to 19.01.2023.
